COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

DFR NO. 854 OF 2013

Dated: 4th April, 2016

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

M.P. Power Management Co. Ltd. ….Appellant (s)

Versus

Central Electricity Regulatory Commission & Ors. ....Respondent (s)

Counsel for the Appellant(s) : Mr. Manoj Dubay

ORDER

It is distressing to note that though this appeal is filed in 2013 counsel has not taken any steps to remove the office objections till date. It is only when we placed the matter for directions counsel made a statement that he will file applications for condonation of delay and for waiver of court fee. We are unhappy with this conduct. However in the interest of justice, we give him a last chance to take steps in the matter.

List the matter on ***25.04.2016.***

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ts/dk